

ACT NO. XV OF 1922.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 29th
March, 1922.)

An Act to regulate the employment of child
labour in ports in British India.

WHEREAS it is expedient to regulate the employ-
ment of child labour in ports in British India ;
It is hereby enacted as follows :—

1. This Act may be called the Indian Ports Short title.
(Amendment) Act, 1922.

XV of 1908.

2. In section 6 of the Indian Ports Act, 1908,— Amendment
of section 6,
Act XV of
1908.
(a) after sub-section (1), the following sub-
section shall be inserted, namely :—

“(1A) In addition to any rules which it is em-
powered to make under sub-section (1),
the Local Government shall make rules
prohibiting the employment at piers,
jetties, landing-places, wharves, quays,
docks, warehouses and sheds of children
under the age of twelve years upon the
handling of goods ” ; and

(b) in sub-section (2) after the word and figure
“ sub-section (1) ” the words and figure
“ and sub-section (1A) ” shall be inserted.

[Price one anna.]